7290

[Shri P. C. Sethi]

There was an error in the Joint Plant 1-5-67 which has since been corrected by Committee price announcement dated them. The correct position is as under :--

Item	Price before 1-5-57		Price after 1-5-67	Increase in price	Percentage of increase
	-	(f. o. r. rail head station)	(f. o. r. rail head station)		
Wheel & Tyres*					
New Design		1286	1350	70	5
Old Design		1140	1210	70	6
Axles *					
New Design		1394	1464	70	5
Old Design		1109	1179	70	6

•F. O. R. Works.

Shri S. S. Kothari (Mandsaur): Mr. Deputy-Speaker, I have to say something on this.

Mr. Deputy-Speaker: He has corrected himself. You can raise it on some other occasion, not now.

14.46 hrs.

ELECTIONS TO COMMITTEES (i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

Mr. Doputy-Speaker: The question is:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) RUBBER BOARD

Shri Shafi Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabhs do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elset, in such manner as the Speaker may direct, two members from smoug themselves to serve as members of. the Rubber Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

(iii) CARDAMOM BOARD

Shri Shafi Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elset, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

14.47 hrs.

RULES COMMITTEE

SECOND REPORT

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, I beg to move the following:

"That this House agrees with the Second Report of the Rules Committee Isid on the Table on the 22nd June, 1967."

Some hos. Members rost-

Mr. Deputy-Speaker; Motion moved:

Report

"That this House agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1967."

श्री हु तम बन्द कह्ववाय (उज्जैन) : उपाध्यक्ष महोदय, सवालों के नोटिस की भवधि के सम्बन्ध में जो परिवर्तन किया गवा है, उस से हमारे भविकारों पर कुठारावात होता है । अब तक मह स्वति रही है कि सवाल करने के लिए हुमें दस दिन की मियाद मिलती है, लेकिन बब हमें 21 दिन पहले नोटिस देना पड़ेगा और फिर हमें जवाब मिलेगा । धगर एक महीने का सेवन होगा, तो हमारे लिए एक समस्या पैदा हो जायेगी । कई विवेव घटनायें भीर बातें ऐसी हीती है, जिन के लिए इतना सम्बा नोटिस नहीं दिया जा सकता है । इस परिवर्तन से हमारा ग्राध-कार छिन जायेगा ।

Mr. Deputy-Speaker: The Rules Committee has taken all these things into consideration. If you have any grievance against it, you can refer the matter to the Rules Committee for revision. That is the only solution,

भी प्रकाशबीर शास्त्री (हापुड़) : ऐसी बात नहीं है। झाप इस रिपोर्ट पर सबन की महर लगाने जा रहे हैं। उसके बाद यह म्यवस्या धन्तिम हो जायेगी भीर तय कोई भपील करता रहे, उस पर निर्णय हो, न हो । धब तक स्थिति यह है कि इस दिन की सुचना देने पर सामान्य प्रश्न को स्वीकार कर लिया जाता है। लेकिन झगर 21 दिन की सर्वास निश्चित कर दी जाती है, तो जब सदन का धांधवेजन समाप्त होने लगेगा, उस समय कठिनाई उत्पन्न होगी । उस समय यह 21 दिन की धवधि तो उपलब्ध नहीं होगी भीर धगर हम अस्प-सूचना प्रस्न भेजते हैं, तो उस के सम्बन्ध में निक्ल यह है कि मिनिस्टर चाहे, तो उस को स्वीकारकरे और चाहे. तो उस को स्वीकार न करे। भ्रम तक का हमारा